

(c) To protect the resource base of NTFPs in the forests, the Ministry has taken steps for regeneration of MFP and training for sustainable harvesting of MFP to primary collectors with the State Forest Departments.

Compliance of environmental standards by industries

†2180. SHRI BALAVANT ALIAS BALAPTE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has any regular impact assessment policy to ensure compliance of environmental standards particularly in respect of industries;

(b) if so, the details thereof;

(c) the number of companies/industrial units inspected by the Central Pollution Control Board during the last three years and in the current year, year-wise and State-wise;

(d) the number of companies/industrial units found violating the standards for pollution control and the details of their offences, State-wise; and

(e) the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests has notified and implemented the Environment Impact Assessment Notification, 2006 and the Coastal Regulation Zone Notification, 2011 under the Environment (Protection) Act, 1986 to regulate developmental/industrial projects, covered there under. State Pollution Control Boards and UT Pollution Control Committees as also the Central Pollution Control Board carry out monitoring to ensure compliance of environmental standards by the industrial units.

(c) The year-wise and State-wise number of industrial units monitored under Environment Surveillance Scheme (ESS) by the Central Pollution Control Board is given below:

State	2008-09	2009-10	2010-11	2011-12 (till July 2011)	Total
1	2	3	4	5	6
Andhra Pradesh	11	11	12	8	42
Arunachal Pradesh	-	4	-	-	4

1	2	3	4	5	6
Assam	17	9	16	6	48
Bihar	8	-	4	-	12
Chhattisgarh	12	16	8	-	36
Dadar & Nagar Haveli	1	-	-	-	1
Gujarat	19	20	14	8	61
Haryana	20	8	16	4	48
Himachal Pradesh	-	4	4	-	8
Jharkhand	6	8	4	-	18
Karnataka	12	12	4	4	32
Kerala	4	12	-	4	20
Madhya Pradesh	24	12	12	8	56
Maharashtra	25	22	33	8	88
Manipur	-	1	-	-	1
Meghalaya	6	3	2	2	13
Mizoram	-	1	-	-	1
Orissa	18	5	10	-	33
Pondicherry	4	-	-	-	4
Punjab	4	12	8	4	28
Rajasthan	12	20	27	8	67
Sikkim	-	3	-	-	3
Tamil Nadu	17	8	28	-	53
Tripura	-	-	6	-	6
Uttar Pradesh	23	16	21	4	64
Uttarakhand	-	8	-	4	12
West Bengal	17	33	29	16	95
TOTAL	260	248	258	88	854
GRAND TOTAL		854			

(d) and (e) Based on the inspections carried out and non-compliance observed, the Central Pollution Control Board issued 92 number of Directions under Section 5 of Environment (Protection) Act, 1986 and 101 number of Directions under Section 18 (1) (b) of the Water and Air Act to the State Pollution Control Boards for ensuring the compliance.

Level of air and noise pollutions in the country

2181. DR. VIJAY MALLYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of permissible levels of air and noise pollution in India;

(b) whether Government measures the levels of such pollutions periodically;

(c) if so, the details thereof; and

(d) if not, whether Government proposes to measure pollution levels in Metropolitan cities and towns; and

(e) the steps taken or proposed to be taken to reduce air and noise pollutions?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Central Government has notified the National Ambient Air Quality Standards in November, 2009 with 12 pollutants as given in statement-I (See below). It includes five gaseous pollutants (SO_2 , NO_2 , O_3 , CO and NH_3), two dust related parameters (PM_{10} and $\text{PM}_{2.5}$), three metals (Lead, Nickel and Arsenic) and two organic pollutants (Benzene and BaP - particulate phase). Similarly, National Ambient Noise Standards have been notified and different noise levels have been prescribed for silence, residential, commercial and industrial areas, in terms of 'equivalent continuous noise level,' as given in Statement-II (See below).

(b) to (d) The level of pollution with respect to ambient air is regularly monitored at 456 locations in 190 cities, towns and industrial areas across the country by the Central Pollution Control Board in association with various State Pollution Control Boards and NEERI, Nagpur in terms of Sulphur Dioxide (SO_2), Nitrogen Dioxide (NO_2) and PM_{10} (particulate matter less than 10 micron) under National Air Monitoring Programme (NAMP). Air quality data reveals that the annual average concentration of SO_2 is within the limit ($50 \text{ ug}/\text{m}_3$), while levels of NO_2 have exceeded the limit ($40 \text{ ug}/\text{m}_3$) in Asansol, Dhanbad, Delhi, Jamshedpur, Kolkata, Meerut and Mumbai during 2010. The